

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

Appeal No. 291/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2018.

NAME OF THE COMPANY: Pr. Commissioner of Income Tax, Delhi-6 Vs. ROC in the matter of M/s M R Automobiles Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(1) & 252(3)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Appellant: None

For the Respondent: Mr. Manish Raj, Company Prosecutor, ROC, Delhi


ORDER

Mr Manish Raj, Company Prosecutor, ROC submits that they shall be filing the reply during the course of the day. In principle, they have no objection to the restoration of the name of the company in the records. However, it would be expedient to have the report before passing any order.

Be listed on 11th January, 2018 for further consideration.


-S-d-1

(Deepa Krishan)
Member (T)


-S-d-1

(Ina Malhotra)
Member (J)